

ANNUAL REPORT (1959-60) OF THE OIL AND
NATURAL GAS COMMISSION

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS) : Sir, on 'behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959, a copy of the Annual Report of the Oil and Natural Gas Commission for the year 1959-60. [Placed in Library. See Tfo. LT-2779/61.]

REPORT OF THE INDIAN DELEGATION TO
THE 17TH SESSION OF THE CONTRACTING
PARTIES TO THE GATT

SHRI R. M. HAJARNAVIS: Sir, on behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy of the Report of the Indian Delegation to the 17th Session of the Contracting Parties to the General Agreement on Tariffs and Trade (GATT), held in Geneva during October-November, 1960. [Placed in Library. See No. LT-2769/61.]

FIRST ANNUAL REPORT (1959-60) OF THE
REHABILITATION INDUSTRIES CORPORATION
LIMITED AND REVIEW OF THE WORKING
THEREOF

SHRI R. M. HAJARNAVIS: Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following papers: —

- (i) First Annual Report of the Rehabilitation Industries Corporation Limited for the year 1959-60, together with the Auditors' Report thereon.
- (ii) Review of the working of the Rehabilitation Industries Corporation Limited for the year 1959-60.

[Placed in Library. See No. LT-2770/61 for (i) and (ii).]

THE KHADI AND VILLAGE INDUSTRIES
COMMISSION (AMENDMENT) RULES,
1961

SHRI R. M. HAJARNAVIS: I also, on behalf of Shri Manubhai Shah beg to lay on the Table, under subsection (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 255, dated the 22nd February, 1961, publishing the Khadi and Village Industries Commission (Amendment) Rules, 1961. [Placed in Library. See No. LT-2727/61.]

SIXTH ANNUAL REPORT (1960) OF THE
ADMINISTRATIVE VIGILANCE DIVISION
(MINISTRY OF HOME AFFAIRS)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : Sir, I beg to lay on the Table a copy of the Sixth Annual Report of the Administrative Vigilance Division (Ministry of Home Affairs) for the period 1st January to 31st December, 1960. [Placed in Library. See No. LT-2757/61.]

THE I. A. S. (CADRE) AMENDMENT RULES,
1961

SHRI B. N. DATAR: I also beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 150, dated the 2nd February, 1961, publishing the I.A.S. (Cadre) Amendment Rules, 1961. [Placed in Library. See No. LT-2730/61.]

AMENDMENT IN THE PUNJAB MOTOR
VEHICLES RULES, 1940, AS APPLIED TO
HIMACHAL PRADESH

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act 1939, a copy of the Notification No' H(T) 14-427/59, dated the 10th November, 1960, publishing an amendment in the Punjab Motor Vehicles Rules, 1940, as applied to

SHRI B. R. BHAGAT: Also on behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy each of the following Notifications of the Ministry of Transport and Communications (Department of Transport):—

- (i) Notification G.S.R. No. 1549, dated the 17th December, 1960, publishing the Merchant Shipping (Registration of Indian Ships) Rules, 1960.
- (ii) Notification G.S.R. No. 1550, dated the 17th December, 1960, publishing the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960.
- (iii) Notification G.S.R. No. 1551, dated the 16th December, 1960, publishing the Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960.
- (iv) Notification G.S.R. No. 1552, dated the 16th December, 1960, publishing the Merchant Shipping (Distressed Seamen) Rules, 1960.
- (v) Notification G.S.R. No. 1553, dated the 16th December, 1960, publishing the Sailing Vessels (Assignment of Free Board) Rule*, 1960.
- (vi) Notification G.S.R. No. 1554 dated the 16th December 1960, publishing the sailing Vessels (Statement of Crew) Rules, 1960.
- (vii) Notification G.S.R. No. 1555 dated the 16th December 1960, publishing the Merchant Shipping (Tonnage Measurement of Sailing Vessels) Rules, 1960.

- (ix) Notification G.S.R. No. 1557, dated the 16th December, 1960, publishing the Merchant Shipping (Continuous Discharge Certificates) Rules, 1960.
- (x) Notification G.S.R. No. 1568, dated the 30th December, 1960, publishing the Merchant Shipping (Crew Accommodation) Rules, 1960.

(i) to (x).]

THE DEPUTY MINISTER OF LABOUR
(SHRI ABID ALI): Sir, on behalf of Shri L. N. Mishra, I beg to lay on the Table a copy of a note entitled "Incidence of indirect taxes on the Consumer Price Index (A limited analysis)". [Placed in Library. See No. LT-2773/61.]

SECRETARY: Sir, I lay on the Table a copy of the Insurance (Amendment) Bill, 1961, as passed by the Lok Sabha.

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): Mr. Chairman, the recent meeting of the Commonwealth Prime Ministers held in London was rather an unusual one; at any rate, it was not the normal meeting which is held to consider